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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.55/2002 in OA No.3313/2001

New Delhi, this 15th day of March, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri M.P. Singh, Member(A)

Smt. Tarawati & 29 others .. Applicants
(By Shri Dr.V.K.Agarwal, Advocate)

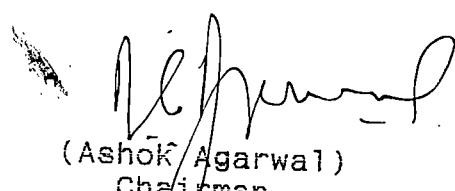
versus

Union of India & Others .. Respondents

ORDER(in circulation)
By Shri M.P. Singh, Member(A)

This Review Application is filed on behalf of applicants seeking review of our judgement dated 27.9.2001 by which OA No.2506/2000 was dismissed in limine being devoid of merit. Review is sought on the strength of the observation made by the Delhi High Court in its order dated 7.1.2002 in CP No.57/2002 filed by the review applicants before that Court. Since we have categorically held in our order dated 27.9.2001 that the respondents in pursuance of Tribunal's directions have passed order dated 22.11.2001 giving reasons for cancelling the selection to the post of HTE and the said order does not suffer from any infirmity, we have no valid ground to entertain the present RA under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC. In the result, the RA is rejected.


(M.P. Singh)
Member(A)


(Ashok Agarwal)
Chairman

/gtv/